MINISTER OF STATE THE IN THE MINISTRY OF INDUS-TRY AND **COMPANY** AF-FAIRS (SHRI ARIF MOHD. KHAN): (a) and (b) The value assets the Birla Group of Companies, registered under the MRTP Act, as on 31-12-1980 and 31-12-1983 were Rs 1431.99 crores and Rs. 2830.94 crores, respectively as per their balance sheets ending during the years 1980 and 1983, respectively.

Information about assets as 31-3-1985 is not available since the balance sheets for the period are not yet due for filing.

## . Assets of Industrial Houses

555. SHRI GURUDAS DAS Will the GUPTA: Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state:

- (a) the names of the Industrial Houses whose assets are more than one hundred as on 31st crores March, 1985:
- (b) what were their assets in 1980: and
- (c) the names of the 25 top industrial houses in the country in terms of assets as on 31st March. 1985.

THE MINISTER OF STATE IN THE MINISTRY OF INDUS-TRY AND COMPANY AFFAIRS (SHRI ARIF MOHD, KHAN): (a) to (c) The information regarding the names of the industrial houses with assets of more crores as on 31-3than Rs. 100 1985 is not available since the balance sheets as at 31-3-1985 not yet due for filing. For the same reason, the names of the 25 top industrial houses in the country in terms of assets as on 31-3-1985 are also not available.

A statement is annexed showing the names of industrial houses and single large undertakings, registered under the MRTP Act, as on 31-12-1980, having assets of more than Rs. 100 crores as per their balancesheets ending in 1980.

## Statement

Sl. No.	Name of	use	Assets in 1980 (Rs. in Grores)		
1	2				3
ĭ	Tata			•	1533.97
2	Birla .			•	1431.99
3	Mafatlal .			•	427.94
4	J.K Singhar	nia .			412.72
5	Thaper .			•	348.06
6	r.C.1	•			343.01
7	Sarabhai .				317.94
8	A.C.C.			•	274.51
9	Bangur .		•		264.33
10	Shri Ram .				<b>2</b> 41.00
II	Kirloskar .				220.37
12	Hindustan J	Liver			219.30
13	Larsen & T	oubro			216.03
14	Scindia				212.84
15	Oil India				205.88
16	Modi .				198.62
17	T.V.S. Iyen	ger .			188.64
18	Mahindra &	k Mahi	ndra		186.03
19	Chowgule	•	•		184 ·68
30	Bajaj .				179.26
31	Khatau .	•	•		169.47
22	Bhiwandiwa	ıla .	•	•	167.67
23	Ashok Leyla	anci,	• -		166:42
<b>2</b> <sub>1</sub>	Reliance To	extile	•	;	166'33

,									
1	2				• •	3			
25	<b>K</b> ast <b>urb</b> hai	Lath	hai			161·02			
<b>2</b> 6	1.T.C.			•		156-29			
27	Walchand	ļ				150.36			
28	Dunlop		. ,	•,		126.85			
29	Escorts					119.55			
30	$M_{a}$ enclude	$\mathbf{M}_{\mathbf{d}_{i}}$	gor			117.83			
31	Broke Bon	.d			٠	114.59			
32	Simpson				•	110.84			
33	Godrej				•	109.03			
34	Parry					105.31			
Single Large Undertakings :									
35	Galcutta E		ic Sup	piy	Cor-	1.4.10			
es	-		17%		. 1	174.13			
36	Southern Industries	142.63							
37	Indian Al	umin	ium (	Go. I	td.	123.68			

## Agreement between M|s. Pepsi Cola and the Duncan Group

556. SHRI GURUDAS DAS GUPTA: Will the Minister of IN-DUSTRY AND COMPANY AF-FAIRS be pleased to state:

- (a) whether it is a fact that M|s. Pepsi Cola of America has signed an agreement with the Duncan Group to manufacture soft drinks in India;
- (b) if so, what are the terms and conditions on which Government propose to allow the non-priority industry with a foreign brand name to be established in India; and
- (c) if so, what is Government's policy in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHD. KHAN):

(a) An application has just been

received from company, called M|s. Agro Products Exports India Pvt. Ltd., seeking approval to foreign collaboration with M|s. Pepsi Co. Incorporated of USA for manufacture of Processed Agro-based Products, the entire production being meant for export and import of Pepsi Co. Soft drink concentrates for supply to Indian owned Franchies.

(b) and (c) Do not arise, as the application has just been received and not yet been examined.

## All India judicial service

- 557. SHRI B. SATYANARA-YAN REDDY: Will the Minister of LAW AND JUSTICE be pleased to state:
- (a) whether Government's attention has been drawn to the reported statement of Union Law Minister in Patna recently that Government are considering the constitution of an All India Judicial Service;
- (b) if so, what is the attitude of various High Courts and State Governments to this proposal;
- (c) whether Government have taken the decision to constitute the Service;
- (d) if so, what are the details in this regard and the criterion for selection and service conditions of the same: and
- (e) by when the proposed All India Judicial Service is likely to come into existence?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): (a) Yes, Sir.

(b) Six High Courts have favoured the proposal, eleven have opposed it and reply from one High Court is still awaited. Whereas thirteen